NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 22

IA 2435/2024
C.P. (IB)/1523(MB)2019

CORAM:
SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON **19.06.2024**

NAME OF THE PARTIES: STANDARD CHARTERED BANK LIMITED
V/s K K WELDING LIMITED

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Ayush Rajani, Ld. Counsel for the Applicant/Liquidator present.
2. Ld. Counsel for the Respondent No. 3 to 7 is present and submits that copy of Application has not been served upon them. However, the Ld. Counsel for the Applicant submits that the copy of application has already been served and undertakes to serve it again.
3. Ld. Counsel for the Respondent is directed to drop the email id in the chat box to enable the Applicant to serve the copy of Application forthwith.
4. Ld. Counsel for Respondent No. 3 to 7 seeks time to file reply. Time granted. Ld. Counsel for the Respondent No. 3 to 7 is directed to specifically provide the details relating to prayer clause (ii) & (iii).
5. List this matter for further consideration on **10.07.2024**.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/